



## The Societies Registration (Himachal Pradesh Amendment) Act, 1973

Act 23 of 1973

**Keyword(s):**

Central Act Amendment, Societies Registration Act, 1860

Amendment appended: 7 of 1992

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Governor, Himachal Pradesh, is pleased to declare the following officers of the Agriculture Department as appellate authorities for the purpose of the aforesaid Order within the jurisdiction shown against each with immediate effect :—

Designation of the Officer with place of posting	Jurisdiction
1. Deputy Director of Agriculture, Shimla	Shimla district
2. Deputy Director of Agriculture, Solan	Solan district
3. Deputy Director of Agriculture, Nahan, District Sirmaur.	Sirmaur district
4. Deputy Director of Agriculture, Bilaspur	Bilaspur district
5. Deputy Director of Agriculture, Hamirpur	Hamirpur district
6. Deputy Director of Agriculture, Una	Una district
7. Deputy Director of Agriculture, Kullu (HP)	Kullu district
8. Deputy Director of Agriculture, Chamba	Chamba district
9. Project Officer, I. A. D. P., Mandi	Mandi district
10. Special Officer, Dharamshala	Kangra district
11. Deputy Director of Agriculture (P&MP), Shimla.	Kinnaur and Lahaul Spiti district.

[R.H.P., dated 2nd March, 1985, p. 206]

### THE SOCIETIES REGISTRATION (HIMACHAL PRADESH AMENDMENT) ACT, 1973

(ACT No. 23 OF 1973)<sup>1</sup>

#### ARRANGEMENT OF SECTIONS

##### Sections :

1. Short title, extent and commencement.
2. Amendment of section 1.
3. Amendment of section 3.
4. Amendment of section 4.
5. Amendment of section 12.
6. Insertion of sections 12-A and 12-B.
7. Amendment of section 18.
8. Amendment of section 19.
9. Insertion of new section 21.
10. Repeal and Savings.

(Received the assent of the Governor on the 26th November, 1973 and was published in R.H.P Extra., dated the 4th Dec., 1973 at p. 1791-1795).  
*An Act to amend the Societies Registration Act, 1860 (Act No. 21 of 1860) in its application to Himachal Pradesh.*

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Twenty-fourth Year of the Republic of India as follows:—

**1. Short title, extent and commencement.**—(1) This Act may be called the Societies Registration (Himachal Pradesh Amendment) Act, 1973.

(2) It shall extend to the whole of Himachal Pradesh.

(3) It shall come into force at once.

1. For Statement of Objects and Reasons, see R. H. P. Extra., dated the 5th May, 1973, P. 684.

**2. Amendment of section 1.**—In section 1 of the Societies Registration Act, 1860 (21 of 1860) (hereinafter referred to as the principal Act) for the words “of Joint Stock Companies” the words “to be appointed by the State-Government, by notification in the Official Gazette, for carrying out the purposes of the Act”, shall be substituted.

**3. Amendment of section 3.**—In section 3 of the principal Act, for “full stop” occurring in the end, the “colon” shall be substituted and thereafter the following proviso shall be added:—

“Provided that the State Government may, by notification in the Official Gazette, exempt any particular society or class of societies from the payment of registration fee.”

**4. Amendment of section 4.**—In section 4 of the principal Act,—

- (a) the words “of Joint Stock Companies ” shall be omitted; and
- (b) at the end the following words shall be added, namely:—  
“If a society makes default in complying with the requirements of this section, it shall be liable to a fine not exceeding fifty rupees.”.

**5. Amendment of section 12.**—In section 12 of the principal Act, after the words “other society”, “,” shall be omitted and thereafter the words “or whenever the governing body of any society registered under this Act decides to change the name of the society,” shall be inserted.

**6. Insertion of sections 12-A and 12-B.**—After section 12 of the principal Act, the following new sections shall be inserted, namely :—

“12-A. *Registration of change of name.*—

- (1) Where a proposition for change of name has been agreed to and confirmed in the manner prescribed by section 12, a copy of the proposition so agreed to and confirmed shall be forwarded to the Registrar of societies for registering the change of name. If the proposed name is identical with that by which any other existing society has been registered, or in the opinion of the Registrar so nearly resembles such name as to be likely to deceive the public or the members of either society, the Registrar shall refuse to register the change of name.
- (2) Save as provided in sub-section (1) the Registrar shall, if he is satisfied that the provisions of this Act in respect of change of name have been complied with, register the change of name and issue a certificate of registration altered to meet circumstances of the case. On the issue of such certificate the change of the name shall be complete.
- (3) The Registrar shall charge for any copy of a certificate issued under sub-section (2) a fee of rupee one and all fees so paid shall be accounted for to the State Government.

12-B. *Effect of change of name.*—The change in the name of a society shall not affect any rights or obligations of the society or render

defective any legal proceeding by or against the society; and any legal proceeding which might have been continued or commenced by or against it by its former name may be continued or commenced by or against it by its new name."

**7. Amendment of section 18.**—In section 18 of the principal Act, the words "of Joint Stock Companies" shall be omitted.

**8. Amendment of section 19.**—In section 19 of the principal Act, for the words "two annas" the words "twenty-five paise" shall be substituted.

**9. Insertion of new section 21.**—After section 20 of the principal Act, the following new section shall be inserted, namely :—

"21. *Cognizance of offences.*—No court inferior to that of a magistrate of the first class shall try any offence under this Act, nor shall cognizance of any such offence be taken except on a complaint in writing by the Registrar or any person authorised by him in writing in this behalf."

**10. Repeal and savings.**—The enactments mentioned in the Schedule are repealed to the extent specified in the fourth column thereof.

Notwithstanding such repeal, any thing done or any action taken including any order, notifications or rules made or issued in exercise of the power conferred by or under any of the repealed Acts mentioned in the Schedule shall, to the extent of its being consistent with the provisions of this Act, be deemed to have been done or taken in exercise of the powers conferred by or under this Act.

SCHEDULE  
(See section 10)

Number and year	Short title of enactments	Areas where applicable	Extent of repeal
1	2	3	4
31 of 1957	The Societies Registration (Punjab Amendment) Act, 1957.	Whole of Himachal Pradesh.	The whole.
32 of 1948	The Societies Registration (East Punjab Amendment) Act, 1948.	In the areas added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1965(31 of 1966).	The whole
6 of 1949	The Societies Registration (East Punjab Amendment) Act, 1949.	-do-	-do-
14 of 1961	The Societies Registration (Punjab Amendment) Act, 1961.	-do-	-do-
8 of 1965	The Societies Registration (Himachal Pradesh Amendment) Act, 1965.	In the areas which comprised in Himachal Pradesh immediately before 1st November, 1966.	-do-

**THE SOCIETIES REGISTRATION (HIMACHAL PRADESH  
AMENDMENT) ACT, 1992**

(Act No. 7 OF 1992)<sup>1</sup>

**ARRANGEMENT OF SECTIONS**

*Sections :*

1. Short title.
2. Amendment of section 20.

(Received the assent of the Governor, Himachal Pradesh, on the 9th April, 1992 and was published in Hindi in R.H.P.Extra., dated 10-4-1992 at page 1833 and in English in R.H.P. Extra., dated 10-4-1992 at page 1834.)

*An Act further to amend the Societies Registration Act, 1860 (Central Act No. 21 of 1860) in its application to the State of Himachal Pradesh.*

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-third Year of the Republic of India as follows:—

**1. Short title.**—This Act may be called the Societies Registration (Himachal Pradesh Amendment) Act, 1992.

**2. Amendment of section 20.**—In section 20 of the Societies Registration Act, 1860, after the words “established for the promotion of” and before the word “science” the words, “Khadi and Village Industry, Rural Development,” shall be substituted.

**NOTIFICATIONS**

UNDER

**THE SOCIETIES REGISTRATION ACT, 1860**

*(Issued and published in Hindi in R.H.P. Extra., dated 13-2-1989, P. 255-256).*

**APPOINTMENTS AND DELEGATIONS**

**CO-OPERATION DEPARTMENT**

**NOTIFICATIONS**

*Shimla-2, the 27th January, 1989*

**No. 5-4/69-Co-op(s)-Vol-II.**—In supersession of this Government notification of even No., dated the 6th November, 1985 published in Rajpatra, Himachal Pradesh dated 19th September, 1987, and in exercise of the powers conferred by section 1 of the Societies Registration Act, 1860 (Central Act No. 21 of 1860) as amended in its application to the State of Himachal Pradesh by the Societies Registration (Himachal Pradesh Amendment) Act, 1973 (Himachal Pradesh Act No. 23 of 1973) the Governor of Himachal Pradesh is pleased to appoint all District

<sup>1</sup> Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For Statement of Objects and Reasons see R. H. P. Extra., dated 28-3-92 p. 1654 & 1655.